

National Company Law Tribunal

Allahabad Bench

C P NO. 101/ALD/2017

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF ALLAHABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 27.11.2017

NAME OF THE COMPANY: *Shabbir Ahmad & Ors. Vs. Safedabad Cold Storage & Allied Industries Pvt Ltd*
SECTION OF THE COMPANIES ACT/I & B CODE: *241/242 of the Companies Act, 2013*

<u>Sl. NO.</u>	<u>Name</u>	<u>Designation</u>	<u>Representation</u>	<u>Signature</u>
1.	<i>Shailesh Dayal</i>	} PCS	for Petitioners	<i>Shailesh</i>
2.	<i>Surendra K. Sahu</i>			

C.P. No. 101/ALD/2017

Shri Shailesh Dayal, PCS for petitioner. None for the Respondent. On last occasion, a final opportunity was granted for filing reply.

However, today there is no representation from respondent side. Hence, the case is passed over for the time being for consequential order.

Later on 12:15 P.M.

The matter is called out again, Shri Shailesh Dayal for the petitioner. None for the Respondent. A perusal of the previous proceeding, goes to show that the respondents were granted final opportunity to file a comprehensive reply on the Main Company Petition including the objection on maintainability of the present petition.

However, as today neither respondent nor their representative is present nor any reply has been filed till date. Hence, the Respondents are set as ex-parte.

The matter be listed on 21st December, 2017.

Date: 27/11/2017

Typed by
Jyoti
(Stenographer)

Sd
H.P. Chaturvedi,
Member(Judicial)